## (b)

## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/01/2018 AT 10.30 AM

NATIONAL COMPANY LAW TRIBI	UNAL, HELD ON 09/01/2018 AT 10.30 AM	[ 
PRESENT: SHRI Ch. M	OHD SHARIEF TARIQ, MEMBER - JUD	DICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: TCP/517/ (IB)/2017	
NAME OF THE PETITIONER(S)	: LOIWAL STEEL HOUSE	
NAME OF THE RESPONDENT(S)	: VARADHA STEELS PVT LTD	
UNDER SECTION	: 9 RULE 6	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
1. POWAN JAPBAKH	Counsel for	11. D.C
C.P. SURANA	Counsel for Operational hidite	or City
2. E. KUMAR	R-3- / Financon (Volation	
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3. Karitha Suraha	Revolution Professional	(July
f. R. Cropmath.	Counsel for Comp Debtor	R.

## **ORDER**

RP in person present. Counsel representing the suspended Directors of the Corporate Debtor present. Counsel for Financial Creditor present. Counsel for Operational Creditor also present. RP submitted that the required information documents have been provided by the Corporate Debtor and she is on the job to issue "expression of interest". She is allowed to issue "expression of interest" and proceed in accordance with the provisions of the I&B Code, 2016.

One memo has been filed by the Financial Creditor for change of the RP. Financial Creditor is directed to pay remuneration to the present RP and to keep the proposed RP present before this Bench on next date of hearing. Put up on 17.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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